

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 360 of 2019

IN THE MATTER OF:

Supriya Pharmaceuticals Ltd.

...Appellant

Vs

Vijay Julka & Ors.

....Respondents

Present:

**For Appellant: Mr. Tejas Bhatia, Mr. Ritesh Agrawal and
Mr. Aishwarya Adlakha, Advocates.**

For Respondents:

ORDER

02.01.2020: The question arises for consideration in this appeal is whether the NCLT can pass order for execution of any order passed by the Company Law Board (CLB)?

Let notice be issued on respondents by Speed Post. Requisites alongwith process fee be filed by 6th January, 2020. If the Appellant provides email address of the Respondents, let notice be also issued through email.

Post the case 'for admission (after notice)' on **5th February, 2020** before First Bench on the top of the list.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk